

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 219/TT/2020

Date: 30.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 tariff period for the assets of "Transmission System associated with Krishnapatnam UMPP - PART B

- a. covered in CERC order dated 31.05.2016 in petition no. 418/TT/2014
- b. covered in CERC order dated 10.12.2018 in petition no. 101/TT/2018

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

2. Clarify/submit the following information:

- i. Form-5 and Form-13 (in .xlsx format) to be submitted for Asset B and Asset C
- ii. Legible copies of IDC statement (in .xlsx format) to be submitted for all the assets.
- iii. Reasons for claiming the debt-equity ratio as 70:30 for Additional Capital Expenditure (ACE) in 2015-16 when the same was approved in the ratio of 72.81:27.19 vide order dated 10.12.2018 in Petition No. 101/TT/2018.
- iv. Reasons for claiming higher ACE during the 2014-19 tariff period as against the ACE approved vide order dated 31.5.2016 in Petition No. 418/TT/2014 for Asset-B and Asset-C
- v. Detailed scope (element-wise) covered in the instant petition.

- vi. Confirm that the instant assets are currently in use.
 - vii. Provide details regarding decapitalization, if any.
 - viii. Confirm whether any additional ACE is expected beyond 2023-24
 - ix. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)

Assistant Chief (Legal)